

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 504 of 2020

In the matter of:

Haldiram Incorporation Pvt. Ltd.

....Appellant

Vs.

Amrit Hatcheries Pvt. Ltd.

....Respondent

Present:

Appellant: Mr. Abhay Gupta, Advocate.

Respondent: Mr. Dharendra Nath, Mr. Ashish and Mr. Ankur Mittal, Advocates.

ORDER
(Through Virtual Mode)

03.06.2020: Shri Abhay Gupta, learned counsel appearing for the Appellant submits that against the same impugned order an appeal preferred by Punjab National Bank being Company Appeal (AT) (Insolvency) No. 449 of 2020 is pending consideration before this Appellate Tribunal.

Let this appeal be also listed alongwith Company Appeal (AT) (Insolvency) No. 449 of 2020 with notice to the Respondents

At this stage, Mr. Dharendra Nath, Advocate alongwith Mr. Ashish appears on behalf of Respondent no. 2. Reply alongwith vakalatnama may be filed by him within three weeks. Rejoinder, if any, be filed within two weeks thereof.

Contd..../

Meanwhile, operation of impugned order shall remain stayed till next date of hearing. Parties may maintain status quo qua the subject matter of the appeal.

Learned counsel for the Appellant submits that instead of filing the document he relies upon which formed part of the record of the Adjudicating Authority, he has filed some other documents inadvertently. He seeks liberty to place the relied upon documents on record.

He is allowed to do so, provided such documents formed part of the record of the Adjudicating Authority.

List the appeal for admission (after notice) on **22nd July, 2020**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc